

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU

(Through web-based Video Conferencing mode)

ITEM No. 10
CP (IB) No.27/BB/2024

IN THE MATTER OF:

M/s. Teleperformance Business Services India Ltd. ... Petitioner
Vs.
M/s. Think & Learn Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 07.02.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Advs. Sukrit R. Kapoor & Aviral Tripathi
For the Respondent : Shri Pramod Nair, Sr. Adv. with
Shri Waseem Pangarkar, Ms. Nadiya Sarguroh,
Ms. Aditi Tiwari, Shri Yashowardhan Dixit,
Ms. Gargi Patil and Ms. Arunima Kumari, Advs.

ORDER

1. Heard Ld. Counsel for the Petitioner & Ld. Sr. Counsel for the Respondent.
2. Issue notice to the Respondent. Shri Pramod Nair, Ld. Sr. Counsel submits that MZM Legal LLP appearing on behalf of the Respondent accepts notice and seeks time to file vakalath as well as objections. Ld. Counsel for the Respondent is directed to file vakalath and objections within two weeks, and one week thereafter is granted to the Petitioner to file rejoinder, if any, after duly serving the copy on the other side.
3. List the case on **11.03.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
T. KRISHNAVALLI
MEMBER (JUDICIAL)